

Conduct Rules for Government Officials

4029. SHRI KALP NATH RAI: Will the PRIME MINISTER be pleased to state:

(a) the conduct rules for Government officials with respect to giving interviews to the Press touching on extraneous subjects;

(b) whether there are strict conduct rules on giving press interviews which touch on political subjects or political speculations;

(c) the maximum liable punishment for violation of such rules by government officials; and

(d) the details of rules and punishment which can be given to government officials who violate such conduct rules?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). Government instructions of 1967 below Rule 11 of C.C.S. (Conduct) rules, 1964 provide that Ministers, Secretaries and other officers, especially authorised by the Minister, are permitted to give information or be accessible to the representatives of the press. They do not need prior permission. Government servants are prohibited from making any statement to the press which may have the effect of an adverse criticism of any current or recent policy or action of the Government.

(c) and (d). For any violating of Conduct Rules, Suitable disciplinary action can be taken by the competent authority and the quantum of punishment is to be decided by it taking into account all the relevant facts and circumstances of each individual case.

[Translation]

Sanction for Jodhpur Lift Water Supply Scheme

4030. SHRI GIRDHARILAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission propose to sanction Rs. 9.54 crore for Jodhpur Lift Canal Water Supply Scheme under the Border Area Development Programme;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) when this amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (d). The progress of implementation of the project was, on review, found to be slow. The Government of Rajasthan was required to furnish full details of the project work done, proposed time-schedule for completion, funding requirements, proposals for tariff restructuring etc. Consideration of assistance would, among other factors, depend upon the details furnished.

Funds to Remove Unemployment

4031. SHRI RESHAM LAL JANGDE: Will the PRIME MINISTER be pleased to state:

(a) the funds allocated by the Planning Commission to remove unemployment among rural educated and unskilled uneducated unemployed persons in the country for the period 1990-91, State-wise; and